

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

21. CP/1457(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Mr. Ravindra Dandavate
Vs
Shalimar Ceramics Private Limited

Section 241(1), 242(4) of Companies Act, 2013

ORDER

1. The matter was called out twice, there is no representation on the part of the Petitioner.
2. On going through the order file, this Bench noticed that on several occasions i.e. 18.07.2023, 13.09.2023, 07.11.2023 and 18.12.2023, there was no representation on the part of the Petitioner.
3. The present Company Petition is pending since, 2020. It seems that the Petitioner is deliberately prolonging the matter and is not interested to pursue his case. Hence, the present Company is **dismissed** on account of non-prosecution.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)